

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414
Appeal No. 224/252/ND/2023

IN THE MATTER OF:

Semicon Speciality Gases Limited	...	Appellant
Versus		
Registrar Of Companies Nct Of Delhi & Haryana	...	Respondent

Under Section 252(1)

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Aman Thukral, Mr. Rohit Rajliwal, Advs.
For the Respondent	: Adv. Gaurav Gupta Sr. Standing Counsel with Adv. Puneett Singhal and Adv. Shivendra Singh, Jr. Standing Counsels, Mr. Namit Gupta, Adv.
For the ROC	: Ms. Jyoti Khurana, Mr. Aakash Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant as well as Ld. Counsel for the ROC are present physically. The ROC filed report and the same is on board. Ld. Counsel for the Appellant is directed to file rejoinder, if any, to the report filed on behalf of the ROC. List the matter on **28.05.2024.**

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)